

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

[Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court of Judicature at Allahabad]

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE
OF OPEN SCHOOLING

Respondent(s)

IA No. 211563/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 48251/2024 - EARLY HEARING APPLICATION

IA No. 146977/2023 - EXEMPTION FROM FILING O.T.

IA No. 116511/2023 - EXEMPTION FROM FILING O.T.

IA No. 22970/2026 - STAY APPLICATION

Date : 09-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) :Mr. Varinder Kumar Sharma, AOR
Mr. Hit Lal, Adv.
Mr. Shantanu Sharma, Adv.
Ms. Deeksha Gaur, Adv.

For Respondent(s) :Mr. S. Rajappa, AOR
Mr. R Gowrishankar, Adv.
Ms. G Dhivyasri, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Leave granted.

Post for hearing in usual course.

(RASHI GUPTA)
COURT MASTER (SH)

(AJEET SINGH TARIYAL)
BRANCH OFFICER